

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

**IA/273(AHM)2021 in IA 698 of 2020 in
CP (I.B) No. 53/NCLT/AHM/2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2021**

Name of the Company: HR Commercial Pvt. Ltd.
V/s
Sundaresh Bhatt Liquidator of ABG
Shipyards Ltd.

Section 60(5) of IB Code r.w. Rule 11 of NCLT Rules,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.		<u>ORDER</u>		
2.		(through video conferencing/physical)		

Mr. Sundaresh Bhat, Liquidator is present in person through Video Conferencing.

Mr. Mihir Thakore, Sr. Advocate mentioned that he has filed an application yesterday only in respect of impleading liquidator as Respondent in the said IA. The said application is not on board as it is filed yesterday only. However, on urgent mentioning the IA is listed in additional board.

It is submitted by the Applicant that the liquidator is going to complete the process of sale by 10.04.2021 and if there is no order by this Bench restraining the liquidator, in that event the application will become infructuous, as the Applicant is one of the prospective bidder.

Mr. Monaal Davawala, Advocate along with Liquidator is present and opposed for any such order. However, for the interest of justice, the liquidator is hereby directed to complete the process only upto the announcement of highest bidder and further process has to be carried out only after 12.04.2021, when the application is heard.

Registry is directed to list the IA again on 12.04.2021 positively completing all the process of scrutiny.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 7th day of April, 2021